

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : 37/82-ALC4/2011 **MEETING DATE** : 13.12.2011

The Meeting No.37/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 13.12.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
4. Shri S.S. Bose, Sr. D.O., DIPP
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.36/82 dated 06.12.2011 were ratified by the Committee.

Case No.B-403	M/S Alkaloids Corporation
Norms Committee Meeting No.37/AM12	F.No.01/82/050/00405/AM12/DES-III F.No.01/82/050/01335/AM11/DES-III F.No.01/82/050/01713/AM11/DES-III F.No.01/82/050/00751/AM11/DES-III F.No.01/82/050/01046/AM11/DES-III F.No.01/82/050/00752/AM12/DES-III
Meeting Date:13.12.2011	RA F.No.02/24/040/00033/AM12 RA F.No.02/24/040/00209/AM11 RA F.No.02/24/040/00151/AM11 RA F.No.02/24/040/00082/AM12 RA F.No.02/24/040/00149/AM11 RA F.No.02/24/040/00090/AM12
Adv.lic.No.0210159560 dated 26.05.2011 Adv.lic.No.0210155399 dated 25.02.2011 Adv.lic.No.0210151146 dated 26.11.2010 Adv.lic.No.0210164431 dated 22.08.2011 Adv.lic.No.0210151007 dated 24.11.2010 Adv.lic.No.0210164425 dated 22.08.2010	
Committee considered case as per agenda. Shri Suresh Kamani, Partner of the company appeared before the Committee for personal hearing and explained the case. He explained that the assay of Noscapine Crude is 95-96% and the import item does not comply with the pharmacopoeial i.e. BP and has got to be purified. He further explained that purification process causes loss in yield and the NC has not taken into account the loss in yield involved in the purification process and also active ingredient actually present in the input. As regards advance authorization No.0210164425 dated 24.11.2010, he informed the Committee that the actual moisture content is 32% w/w and therefore the norms approved by NC requires revision. He also informed the Committee that the norms for the export product Noscapine BP/Noscapine Hcl have been ratified by NC in 9/82 meeting held on 27.05.2008 allowing the import with 10% wastage in the net content of import item.	

After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to revise the norms against advance authorizations mentioned at SI.No.1 to 5 allowing 10% wastage in the net content of import item. As regards advance authorization No.0210164425 dated 22.08.2010, Committee decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Quantity	SI.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	0.049 kg	1	1 X Papaverine (Wet)-Crude containing Noscapine not more than 8% and crude Papaverine not more than 25% (on dry basis) Moisture content NLT 32% w/w	1kg
Papaverine Hcl BP	0.153 kg			

RA concerned may take further necessary action as per above decision of NC.

Case No.B-404	M/S Cipla Ltd.
Norms Committee Meeting No.37/AM12	F.No.01/82/050/01364/AM11/DES-III F.No.01/82/050/01652/AM11/DES-III
Meeting Date:13.12.2011	RA F.No.03/95/040/00777/AM11 RA F.No.03/95/040/00715/AM11
Adv.lic.No.0310607934 dated 27.12.2010 Adv.lic.No.0310606750 dated 16.12.2010	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/79/2011-PI-Norms dated 07.12.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	SI.No.	Import items	Qty. allowed
Simvastatin	1 kg.	1.	Activated Carbon	0.035 kg
		2.	Caustic Soda Flakes	0.358 kg
		3.	Cyclohexane	3.334 kg
		4.	Ethyl Acetate	3.414 kg
		5.	Methyl Ethyl Ketone	0.685 kg
		6.	Imidazole	0.58 kg
		7.	Methanol	7.374 kg
		8.	Toluene	2.388 kg
		9.	Tri Ethyl Amine	0.972 kg
		10.	Methane Sulphonic Acid	0.173 kg
		11.	Tertiary Butyl Dimethyl silyl Chlo-TBDMS	0.779 kg
		12.	2 2 Dimethyl Butyryl Chloride	1.215 kg
		13.	Lovastatin	1.39 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-405	M/S Lupin Ltd.
Norms Committee Meeting No.37/AM12	F.No.01/82/050/00509/AM11/DES-III
Meeting Date:13.12.2011	RA F.No.03/95/040/00177/AM11
Adv.lic.No.0310577817 dated 08.06.2010	
Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 10.01.2012.	

Case No.B-406	M/S Lupin Ltd.
Norms Committee Meeting No.37/AM12	F.No.01/82/050/01183/AM11/DES-III
Meeting Date:13.12.2011	RA F.No.03/95/040/00687/AM11
Adv.lic.No.0310603435 dated 29.11.2010	
Committee considered case as per agenda and observed that the firm has requested for fixation of norms based on non-infringing process, while there is no provision in the policy for fixation of norms based on non-infringing process. It was, therefore, decided to await the provision of Policy for consideration of such request. Accordingly, case was deferred for 10.01.2012.	

Case No.B-407	M/S Euromed Healthcare Pvt. Ltd.
Norms Committee Meeting No.37/AM12	F.No.01/82/050/00712/AM11/DES-III
Meeting Date:13.12.2011	RA F.No.35/24/040/00018/AM11
Adv.lic.No.3510030697 dated 21.06.2010	
Committee decided to forward a copy of production and consumption data certified by Central Excise Authority to DIPP for their comments. Accordingly, case was deferred for 10.01.2012.	

Case No.B-408	M/S New Generic Drug House Pvt. Ltd.
Norms Committee Meeting No.37/AM12	F.No.01/82/162/00585/AM11/DES-III
Meeting Date:13.12.2011	RA F.No.03/24/042/79/AM03 RA F.No.03/24/042/80/AM03
Adv.lic.No.0310159176 dated 18.09.2002 Adv.lic.No.0310159188 dated 18.09.2002	
Committee considered case as per agenda. Shri Atul Vyas, Managing Director of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that they have made supply to EOU and shown certificate of analysis for the export and import item in respect of Norfloxacin Crystalline Powder and informed that the chemical process of product during final reaction when the compound is being precipitated from the final solution while adjusting pH, crystalline material are formed and then the product is dried. He also explained the difference between the purity and impurity factor of the import and export items. He also informed that the company has been closed in 2007 and the norms are required for regularization of both the advance authorizations.	

A similar process of manufacture is adopted in case of Ofloxacin Crystalline Powder where the COA for import and export items are also furnished to show the difference in purity and impurity profile.

After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to ratify norms under para 4.7 of HBP for regularization purpose as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Norfloxacin Crystalline Powder Assay NLT 99.8% on Dry Basis and Loss on Drying NMT 0.18%	1 kg.	1.	1-Ethyl-6-Fluoro-1,4-Dihydro-4-Oxo-7 (1-piperazinyl)3-Quinoline Carboxylic Acid (Amorphous Nrofloxacin) Assay NMT 99.7% Loss on Drying NLT 0.2%	1.025 kg
Ofloxacin Crystalline Powder Purity NLT 99.9% on Dry basis (Co-Crystals)	1 kg	1.	9-Fluoro-2-3-Dihydro-3-Methyl-10(4-Methyl-1-Piperazinyl)-7-Oxo7H-Pyrido (1,2,3-DE) (1,4)Benzoxazine-6-Carboxylic Acid (Amorphous Ofloxacin) Purity NMT 99.5%	1.025 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.A-30	M/S Camlin Fine Chemicals Ltd.			
Norms Committee Meeting No.37/AM12	F.No.01/82/162/00471/AM12/DES-III			
Meeting Date:13.12.2011				
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 09.10.2011 and in consultation with technical authority present in meeting decided to fix consumption norms for EOU as per details below:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
TBHQ1(85)	1 Kg.	1.	Hydroquinone	0.595 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.C-86	M/S Bliss GVS Pharma Ltd.
Norms Committee Meeting No.37/AM12	F.No.01/82/162/01192/AM10/DES-III
Meeting Date:13.12.2011	
Committee decided to defer case for 10.01.2012 for comments of DCGI.	

Case No.C-87	M/S Filtra Speciality Catalysts Ltd.			
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Norms Committee Meeting No.37/AM12	F.No.01/82/162/00006/AM10/DES-III
Meeting Date:13.12.2011	
Committee decided to defer case for 10.01.2012 for comments of Department of C&PC.	

1	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:10.01.2012
	Decision :Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

2	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

3	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Approved
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	
	Decision :Withdrawn as the case has already been approved by NC in 36/82 meeting held on 06.12.2011.			

4	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

5	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

6	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
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	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
7	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
8	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
9	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:10.01.2012
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 10.01.2012.			
10	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
11	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:10.01.2012
	Decision : Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 10.01.2012.			
12	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:10.01.2012

Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.

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Case No.: 5/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED		Meet No/Date:37/82-ALC4/2011 13.12.2011		Status: Case Approved																									
HQ File :01/82/050/01204/AM11/	RLA File :34/24/040/00214/AM11/		Lic.No/Date:3410028630 22.11.2010																											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2011-PI-Norms dated 28.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																														
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="6">Silyl Ester [2,4-O-Bis(Trimethylsilyl)-Erythromycin-A-9[O-(1-Methoxy-1-Methyl Ethyl)Oxime]</td><td rowspan="6">1 kg.</td><td>1.</td><td>Erythromycin Thiocyanate</td><td>0.86 kg</td></tr><tr><td>2.</td><td>Hydroxylamine Hydrochloride</td><td>0.377 kg</td></tr><tr><td>3.</td><td>Methanol</td><td>2.907 kg</td></tr><tr><td>4.</td><td>Methylene Chloride</td><td>7.03 kg</td></tr><tr><td>5.</td><td>2-Methoxy Propene</td><td>0.233 kg</td></tr><tr><td>6.</td><td>Hexamethyl Disilizane</td><td>0.261 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Silyl Ester [2,4-O-Bis(Trimethylsilyl)-Erythromycin-A-9[O-(1-Methoxy-1-Methyl Ethyl)Oxime]	1 kg.	1.	Erythromycin Thiocyanate	0.86 kg	2.	Hydroxylamine Hydrochloride	0.377 kg	3.	Methanol	2.907 kg	4.	Methylene Chloride	7.03 kg	5.	2-Methoxy Propene	0.233 kg	6.	Hexamethyl Disilizane	0.261 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																										
Silyl Ester [2,4-O-Bis(Trimethylsilyl)-Erythromycin-A-9[O-(1-Methoxy-1-Methyl Ethyl)Oxime]	1 kg.	1.	Erythromycin Thiocyanate	0.86 kg																										
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		4.	Methylene Chloride	7.03 kg																										
		5.	2-Methoxy Propene	0.233 kg																										
		6.	Hexamethyl Disilizane	0.261 kg																										
RA concerned may take further necessary action as per above decision of NC.																														

14	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

15	Case No.:8/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Approved
	HQ File :01/82/050/01207/AM11/	RLA File :09/24/040/00413/AM11/	Lic.No/Date:0910044684 15.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 36/82 meeting held on 06.12.2011.			

16	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Approved
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 36/82 meeting held on 06.12.2011.			

17	Case No.:5/41/82-ALC4/2010		Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD		Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
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HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:03.01.2012
Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 03.01.2012.			

18	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

19	Case No.:14/42/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Approved
	HQ File :01/82/050/01461/AM11/	RLA File :05/24/040/00334/AM11/	Lic.No/Date:0510281231 11.01.2011	Defer Date:
	Decision :Withdrawn as the case has already been approved by NC in 36/82 meeting held on 06.12.2011.			

20	Case No.:44/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Approved
	HQ File :01/82/050/01687/AM11/	RLA File :22/24/040/00082/AM11/	Lic.No/Date:2210010840 12.01.2011	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 36/82 meeting held on 06.12.2011.			

21	Case No.:39/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Approved
	HQ File :01/82/050/01538/AM11/	RLA File :09/24/040/00415/AM10/	Lic.No/Date:0910045227 25.01.2011	
	Decision : Withdrawn as the case has already been approved by NC in 36/82 meeting held on 06.12.2011.			

22	Case No.:28/3/82-ALC4/2011		Party Name:LUPIN LIMITED		Meet No/Date:37/82-ALC4/2011 13.12.2011		Status:Case Approved															
	HQ File :01/82/050/00028/AM12/		RLA File :03/95/040/00900/AM11/		Lic.No/Date:0310615412 10.02.2011																	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/66/2011-PI-Norms dated 08.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Lovastatin USP</td><td rowspan="3">1 kg.</td><td>1.</td><td>Activated Carbon</td><td>0.022 kg</td></tr><tr><td>2.</td><td>Caustic Soda Flakes</td><td>0.1896 kg</td></tr><tr><td></td><td></td><td></td></tr></table>							Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lovastatin USP	1 kg.	1.	Activated Carbon	0.022 kg	2.	Caustic Soda Flakes	0.1896 kg		
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Lovastatin USP	1 kg.	1.	Activated Carbon	0.022 kg																		
		2.	Caustic Soda Flakes	0.1896 kg																		

		3.	Toluene	2.4537 kg
		4.	Methylene Chloride	0.8201 kg
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

24	Case No.:27/3/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00027/AM12/	RLA File :03/94/040/01009/AM11/	Lic.No/Date:0310616955 21.02.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

25	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

26	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

27	Case No.:13/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01803/AM11/	RLA File :09/24/040/00590/AM11/	Lic.No/Date:0910046081 25.03.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

28	Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082	Defer

25.03.2011

Date:10.01.2012

Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.

29

Case No.:14/12/82-ALC4/2011		Party Name:LUPIN LIMITED		Meet No/Date:37/82-ALC4/2011 13.12.2011		Status:Case Approved	
HQ File :01/82/050/00347/AM12/		RLA File :03/95/040/00098/AM12/		Lic.No/Date:0310630420 10.05.2011			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/79/2011-PI-Norms dated 07.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Simvastatin		1 kg.	1.	Activated Carbon	0.035 kg		
			2.	Caustic Soda Flakes	0.358 kg		
			3.	Cyclohexane	3.334 kg		
			4.	Ethyl Acetate	3.414 kg		
			5.	Methyl Ethyl Ketone	0.685 kg		
			6.	Imidazole	0.58 kg		
			7.	Methanol	7.374 kg		
			8.	Toluene	2.388 kg		
			9.	Tri Ethyl Amine	0.972 kg		
			10.	Methane Sulphonic Acid	0.173 kg		
			11.	Tertiary Butyl Dimethyl silyl Chlo-TBDMS	0.779 kg		
			12.	2 2 Dimethyl Butyryl Chloride	1.215 kg		
			13.	Lovastatin	1.39 kg		
RA concerned may take further necessary action as per above decision of NC.							

30	Case No.:43/10/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00302/AM12/	RLA File :09/24/040/00093/AM12/	Lic.No/Date:0910046918 26.05.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

31	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of C&PC.			

32	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/82-ALC4/2011	Status:Case
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			13.12.2011	Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of C&PC.			

33	Case No.:12/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00526/AM12/	RLA File :31/83/040/00047/AM12/	Lic.No/Date:3110048658 15.06.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of C&PC.			

34	Case No.:36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:10.01.2012
	Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 10.01.2012.			

35	Case No.:13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of DC(MSME).			

36	Case No.:16/25/82-ALC4/2011	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00683/AM12/	RLA File :05/24/040/00154/AM12/	Lic.No/Date:0510299727 17.08.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of C&PC..			

37	Case No.:3/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00753/AM12/	RLA File :03/94/040/00466/AM12/	Lic.No/Date:0310650270 25.08.2011	Defer Date:03.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

38	Case No.:21/29/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
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	HQ File :01/82/050/00820/AM12/	RLA File :03/94/040/00467/AM12/	Lic.No/Date:0310650671 26.08.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of C&PC.			
39	Case No.:16/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00815/AM12/	RLA File :03/94/040/00501/AM12/	Lic.No/Date:0310651860 06.09.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
40	Case No.:7/29/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00806/AM12/	RLA File :05/24/040/00208/AM12/	Lic.No/Date:0510302892 19.09.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
41	Case No.:6/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00805/AM12/	RLA File :05/24/040/00198/AM12/	Lic.No/Date:0510303163 20.09.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
42	Case No.:12/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
43	Case No.:8/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00807/AM12/	RLA File :03/94/040/00535/AM12/	Lic.No/Date:0310655402 22.09.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			
44	Case No.:1/29/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/	Lic.No/Date:0310657295 30.09.2011	Defer Date:10.01.2012

Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.

45	Case No.:1/37/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of C&PC.			

46	Case No.:2/37/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00984/AM12/	RLA File :03/95/040/00667/AM12/	Lic.No/Date:0310667832 29.11.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

47	Case No.:3/37/82-ALC4/2011	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:37/82-ALC4/2011 13.12.2011	Status:Case Deferred
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:10.01.2012
	Decision : Committee decided to defer case for 10.01.2012 for comments of Department of Pharmaceuticals.			

48	Case No.:4/37/82-ALC4/2011		Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD		Meet No/Date:37/82-ALC4/2011 13.12.2011		Status:Case Approved	
	HQ File :01/82/050/00986/AM12/		RLA File :31/83/040/00180/AM12/		Lic.No/Date:3110051702 02.12.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 02.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	2,6 Xylidine		1 kg.	1.	2,6 Xylenol	1.946 kg		
RA concerned may take further necessary action as per above decision of NC.								